(c) whether the provision of ex-gratia payment is there in the ITBP as is in the case of other police! forces, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) Under the Central Benevolent (Risk Premium) Fund of the ITBP, widows/next of kin of deceased FTBP employees are paid at the irate of Rs. 400/p.m. with effect from 7-1-87. The widows/next of kin of ITBP employees who died after 1-1-90 are paid at the rate of Rs. 500/-p.m. Payments to widows are withheld in those cases in which certificates to the effect that they are alive and that they are not married again have not been received .

- (b) Cases of appointment on compassionate ground<sub>s</sub> in respect of kins of deceased ITBP employees are considered in accordance with the instructions issued by the Department of Personnel and Training of the Government of India in this regard..
- (c) Provision of ex-gratia payment is available in the ITBP.

### Delay in clearing of Financial Claims ot, Ex-CISF Staff

4446. SHRI M. A. BABY: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of cases pending with Government with regard to retirement benefits, compensation and other financial claims by ex-CISF staff;
- (b) the reasons for delay in sanctioning the claims or clearing the claims after sanctioning; and
- (c) the step<sub>s</sub> Government have taken to expedite the processing of all pending cases of ex-CISF staff?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STAT IN THE MINISTRY OF HOME AFFAUta (SHRI MM. JACOB): (a) 157 caws are pending.

- (b) The main reasons for dealy in finalisation of pension claims are non-receipt of relevant documents from the pensioners, non-completion of service do-cumints and verification of service, re-fixation of pay in the revised pay scales, delay in verification of Army service prior to civil employment, non-availability of various, nominations and pendency of disciplinary and vigilance proceedings.
- (c) Instructions have been issued to take necessary action to clear the pending financial claims of ex-CISF personnel expeditiously .

# Cases regarding freedom fighters' pension received from Assam

- 4447. SHRI BHADRESHWAR BURA-GOHAIN: Will the Minister of HOME AFFAIRg be pleased to state:
- (a) the number of petitions pending with Government for freedom fighters' pension received from Assam;
- (b) the reasons for delay in clearing these petitions; and
- (c) by  $whe_n$  Government are likely to clear these petitions?

THE MINISTER OF STATE IN THE MINISTRY OF PARLI AMENTFARY AFFAIRS AND THE MINISTER OF STATE JN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) to (c) All applications received from Assam upto the prescribed date (31-3-82) were considered and decisions communicated to the applicants. However, where applicants, whose claims had not been accepted, furnish additional evidence, the case is reviewed. This is a continuing process.

#### **Expenditure by the Ministers**

4448 SHRI TRILOKI NATH
CHATURVEDI;
SHRI VISHNU KANT
SHASTRI;
DR. MURLI MANOHAR
JOSHI:

#### SHRI SUNDER SINGH BHANDARI:

Will the Minister of HOME AFFAIRS b<sub>e</sub> pleased to state;

- (a) the amount each member of the Council of Ministers in the Union Government has spent sinse assumption of office till June, 1992 in furnishing, redesigning, airconditioning and creating new facilities in his office and residence, separately; and
- (b) the expenditure incurred by each of the Ministers On travels abroad during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) and (b) The information is not centrally maintained and will have to be collected from ali Ministries|Departments, Offices of the Government of India.

# Bangladeshi Migrants in Government Employment

4449. DR. MURLI MANOHAR JOSHI:

> SHRI VISHNU KANT SHASTRI;

SHRI SUNDER SINGH BHANDARI;

SHRI TRILOK NATH CHATURVEDI:

Will the Minister of HOME AFFAIRS te pleased to-refer to the reply to Unstarred Question 63 given in the Rajya Sabha on the 8th July, 1992 and state;

- (a) whether it is fact that some of the Bangladeshis have taken employment even in Government offices; if so, what is their number and how they got employment; and
- (b) the money Government are spending on the maintenance of Bangladeshis in the country?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF

STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB); (a) and (b) Since the Bangladeshi nationals migrate to India surreptitiously and mix with the local population it becomes very difficult to identify them. As per the available information illegal migrants engage themselves in informal sector to earn their livelihood. The State Governments have standing instructions to push back such persons on their detection. Therefore, the question of Government's spending money on their maintenance in the country does not arise.

## Kill of Tamil Engineers in Punjab

- 4450. SHRI VIDUTHALAI VIRUMBI; Will the Minister of HOME AFFAIRS be pleased to stat«:
- (a) whether . it is a fact that some Engineers and Workers hailing from TamKnadu had been shot dead in Punjab;
  - (b) if so, the details thereof;
- (c) what is the compensation announced and given by the Central Government and the Punjab Government in this regard; and
- (d) what steps have been taken to prevent recurrence thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB); (a) and (b) One Engineer hailing from Tamil Nadu was shot dead by the terrorists on 10.3.92 in the Factory of Indian Acrylics Ltd., Three labourers working in the National Transmission Corp. Ltd., in village Rala, also hailing from Tamil Nadu, were shot dead by the extremists on 25.5.92.

(c) No compensation is paid by the Central Government in such cases. Government of Punjab however, have a scheme under which an ex-gratia grant of Rs. one lakh is paid to the next-of-kin of persons killed in terrorist violence.